(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI REVENUE DEPARTMENT 5-SHAM NATH MARG, DELHI-110054 No.F.1 (21)/Regn.Br./DivCom/2010/ Dated: NOTIFICATION No.F.1(21)/Regn.Br./DivCom/2010/ - In exercise of the powers conferred by subsection (3) of section 1 of the Court Fee (Delhi Amendment) Act, 2012 (Delhi Act 11 of 2012), the Lieutenant Governor of the National Capital Territory of Delhi, hereby, appoints the 1st August, 2012, as the date on which said Act shall come into force. By order and in the name of the Lt. Governor of the National Capital Territory of Delhi (NILA MOHANAN) SPL. INSPECTOR GENERAL OF REVENUE-No.F.1 (21)/Regn.Br./DivCom/2010/ 20780 -92 Dated: 31 0~ Copy forwarded for information to:-1. The Secretary (Home), Ministry of Home Affairs, Govt. of India, North Block, New Delhi-110001. 2. The Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, I.P.Esiate, New Delhi-110002. 3. The Principal Secretary, GAD, Govt. of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Delhi-110002 with one spare copy for its publication in Delhi Gazette\_Part-IV (extraordinary) in today's date. 4. The Principal Secretary Finance, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi-110002.

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2013 2013 5. The Principal Secretary to the Hon'ble Lieutenant Governor, Delhi.

6. The Principal Secretary to the Chief Minister, Government of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Deiri-110002.

7. The Secretary to Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Delhi-110002.

8. The Secretary to Minister of Finance, Govt. of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Delhi-110002.

9. The Secretary to the Minister of Revenue, Govt. of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Deini-110002.

10. The P.A. to the Leader of Opposition, 29, Delhi Legislative Assembly, Old

11. The Additional Secretary (Law), Govt. of NCT of Delhi, Delhi Secretariat, I.P.Estate, New Delhi-110002.

12 Guard File

(NILA MOHANAN) SPL. INSPECTOR GENERAL OF REVENUE-I

# (TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(2)/LA-2012/ Consolaw/12 3

Dated 23 July, 2012

#### NOTIFICATION

No.F.14(7)/LA-2012/ @rvs 2 law /12-3. The following Act of the Legislative Assembly of the Nauonal Capital Territory of Delhi received the assent of the President of India on 4th July, 2012 and is hereby published for general information:

### "THE COURT-FEES (DELHI AMENDMENT) ACT, 2012 (DELHI ACT 11 OF 2012)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 4th June, 2012)

[ 4th July, 2012]

An Act further to amend the Court-Fees Act, 1870 in its application to the National Capital Territory of Delhi.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-third Year of the Republic of India as follows:-

- Short title, extent and commencement. (1) This Act may be called the Court Fees (Delhi Amendment) Act, 2012.
  - (2) It extends to the whole of the National Capital Territory of Delhi.
  - (3) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.
- 2. Amendment of section 26.- In the Court Fees Act, 1870 as in force in the National Capital Territory of Delhi (hereinafter referred to as "the principal Act"), section 25 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:-

"(2) For the purposes of sub-section (1), and section 25, "stamp" means any mark, seal or endorsement by any agency or person duly authorized by the Appropriate Government, and includes an adhesive or impressed stamp, for the purposes of court fee chargeable under this Act.

Explanation.-"impressed stainp" includes impression by a franking machine or any other machine, or a unique number generated by estamping or similar software, as the Appropriate Government may, by notification in the official Gazette, specify."

3. Substitution of new Schedules for the Schedule I and the Schedule II - In the principal Act, for the Schedule I and the Schedule II, the following Schedules shall respectively be substituted, namely:-

## "SCHEDULE! (AS APPLICABLE TO THE NATIONAL CAPITAL TERRITORY OF DELHI) AD VALOREM FEES

| 217   | Number  |  | Proper fee   |
|-------|---|--|--|
|       | Plaint, written statement<br>pleading, a set off of<br>counterclaim   |  | f  |
|       | memorandum of appear<br>(not otherwise provider<br>for under any of these<br>Schedules of the Cour          | il i) upto fifty thousand rupees;                                | Two percentum on such amount of value or one thousand rupee whichever is more:   |
|       | Fees Act, 1870 (7 o<br>1870) or of cross<br>objection presented to any                                      | s twenty lakh rupees;  | Three percentum on such amoun or value;  |
|       | Civil or Revenue Cour-<br>except those mentioned in<br>section 8.   |  | Four percentum on such amount or value.  |
|       |   | *  |  |
| 2.    | Plaint in suit for possession under section 6 of the Specific Relief Act, 1963 (47 of 1963).                |  | A fee of one-half the amount prescribed in the foregoing scale (vide Article I).   |
|       |   |  |  |
| ·- 3. | Complaint under section<br>138 of the Negotiable<br>Instrument Act, 1881 (26<br>of 1881).                   |  | Same as prescribed in the foregoing scale (vide Article I) calculated in terms with value of the instrument.                                     |
|       |   |  | *  |
| 4.    | Suit for partition of immoveable joint property   | gill court metading  | Ad-velorem as per Article 1 of this<br>Schedule calculated in accordance<br>with market value of the property<br>subject to minimum court fee of |
|       |   |  | one thousand rupees.   |
| 2 411 |   |  | 4  |
| 5.    | Application for review of judgment, if presented on or after the ninetieth day from the date of the decree. | (DVB)  | The fee leviable on the plaint or memorandum of appeal.  |
| 6.    | Application for review of   |  |  |
| Y.    | judgment, if presented<br>before the ninetieth day<br>from the date of the<br>decree.                       |  | One-half of the fee leviable on the plaint or memorandum of appeal.  |
|       |   | and the second   |  |
| 7.    | being, or having the force of a decree.   | Court or Officer of any Revenue                                  | Ten rupees per page.   |
|       |   | Court or Office or by any other<br>ludicini Executive Authority. |  |

Copy of decree or order having the force of a Jecree.

When such judgment or order is. Twenty rupees per page passed by a High Court.

When such decree or order is Ten rupees per page. made by any Civil-Court other than a High Count or by any Revenue Court.

When such decree or order is Twenty rupees per page. made by a High Court.

Copy of any documents liable to stamp duty under the Indian Stamp Act, 1899, when left by any party to a suit or proceeding in place of the (b) in any other case. withdrawn. original provided such copy is not subject to any duty under the Indian Stamp Act. 1899.

(a) When the stamp duty chargeable on the original does not exceed one rupees.

One rupees.

Ten rupees.

Copy of any revenue or 10. judicial proceeding or not otherwise order provided for by this Act. or copy of any account. statement, report or the like, taken out of any Civil or Criminal or Revenue Court of Office or from the office of any chief officer charged with executive the of a administration division

11.

For every three hundred and Ten rupees. sixty words or fraction of three bundred and sixty words.

Probate of a Will or . 01 Administration with or without Will annexed.

property in respect of which the grant of probate or letters is made exceeds one lakh rupees. but does not exceed ten lakh rupees.

When the amount or value of the Two and one-half per centum on such amount or value.

exceeds ten lukh rupces, but does not exceed fifty lakh rupees.

When such amount or value. Three and one quarter per centum on such amount or value.

exceeds fifty lakh rupees.

When such amount or value four per centum on such amount or value.

Provided that when after the grant of a certificate under Part-X of the Indian Succession Act, 1925 (39 of 1925) or under the Regulation of the Bombay Code No.8 of 1827 in respect of any

property included in an estate, a grant of probate or letters of administration is made in respect of the same estate, the fee payable in respect of the latter grant shall be reduced by the amount of the fee paid in respect of the former grant.

Certificate under Part-X of the Indian Succession Act, 1925 (39 of 1925)

Two and one-half per centum on the amount or value of any debt or security specified in the certificate under section 374 of the Act, and four per centum on the amount or value of any debt or security to which the certificate is extended under section 376 of the Act.

Note. - (1) The amount of a debt is its amount; including interest on the day on which the inclusion of the debt in the certificate is applied for, so far as such amount can be ascertained.

(2) Whether or not any power with respect to a security specified in a certificate has been conferred under the Act and where such a power has been so conferred, whether the power is for the receiving of interest or dividends on or for the negotiation or transfer of, the security of for both purposes, the value of the security is its market-value on the day on which the inclusion of the security in the certificate is applied for, so for as such value can ascertained.

When the amount or value of the One hundred rupces. subject-matter in dispute does not exceed fifty thousand rupees.

When such amount or value exceeds lifty thousand rupees.

The fee leviable on a memorandum of appeal. "

Application to the High Court of Delhi for the of exercise Jurisdiction under section 44 of the Punjab Courts Act, 1918 as extended to the National Capital Territory of Delhi or to the Court of the Lt. Governor of Delhi for the exercise of revisional under jurisdiction section 84 of the Punjnb Tenancy Act, 1887 (16

of 1887).

### "SCHEDULE II (AS APPLICABLE TO THE NATIONAL CAPITAL TERRITORY OF GELHI)

### FIXED FEES

Number

Proper fee

Application or petition

(a) When presented to any officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealings:

Or

when presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government and when the subject-matter of the application or petition relates exclusively to such engagement;

Or

when presented to any Municipal Commissioner under any Act. for the time being in force, for the conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement:

Or

when presented to any Civil Court other than a principal Civil Court of original jurisdiction or to any Court of Small Causes constituted under Act No.13 of 1865 or under Act No.16 of 1868, section 20, or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than lifty rupees:

O

when presented to any Civil, Criminal or Revenue Court, or to any Board or, Executive Officer for the purpose of obtaining a copy or translation of any indgment, decree or order passed by such Court, Board or Officer, or of any other document on record in such Court or Office.



Ten rupees.

(b) When containing a complaint or charge of any offence other than an offence for which police officers may under the Code of Criminal Procedure 1973 (2 of 1974), arrest without warrant, and presented to any Criminal Court;

, Or

When presented to a Civil Criminal or Revenue Court or to a Collector or any Revenue Officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act;

Or

to deposit in Court revenue or rent; Ten rupees.

Or

for determination by a Court of the amount of compensation to be paid by land-lord to his tenant.

(c) When presented to a Chief Commissioner or other Chief Controller, Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any Chief Officer charged with the executive administration of a Division and not otherwise provided for by this

Ten rupees.

- (d) when presented to the High
- (i) under article 226 of the Constitution of India other than petition for habeaus corpus and pactitions arising out of criminal proceedings:

One hundred rupees.

- (ii) Letters Patent Appeal under One hundred rupees. the Letter Patent charter;
- (iii) under article 227 of the One hundred rupees. Constitution of India;
- (iv) in all other cases not Two hundred fifty rupces. specifically provided.

Application to any Civil
Court that records may
be called for from
another Court.

when the Court grants the application and is of opinion that the transmission of such records involves the use of the post.

Ten percentum in addition to the fee levied on the application under clause (a), clause (b) or clause (d) of Article-1 of hits schedule.

Plaint or memorandum of appeal in a suit to establish or disprove a right of occupancy.

One hundred twenty five rupees.

Undertaking section 49 of the Divorce Act. 1869 (4 of 1869).

One hundred twenty five rupees.

Memorandum of appeal when the appeal is not from a decree or an order having the force of decree, and is presented.

(a) to any Civil Court other than a Ten rupees. High Court or to any Revenue Court or Executive Officer other than the High Court or Chief Controlling Revenue or Executive Authority.

(b) to the High Court or Chief Commissioner, or other Chief Controlling Executive or Revenue Authority.

Twenty rupces.

petition Every application memorandum of appeal Special the under Marriage Act, 1954 (43 of 1954), or the Hindu Marriage Act, 1955 (25 of 1955) or the Dissolution of Muslim Marriage Act. 1939 (8 of 1939).

One hundred fifty rupees...

Plaint or memorandum of appeal in each of the following suits :-



(i) To alter or set aside a summary decision or order of any of the Civil Courts not established by Letters Patent or of any Revenue Court:

Two hundred rupees.

(ii) to alter or cancel any entry in a register of the names of proprietors of revenue paying estates:

Two hundred rupees.

obtain 10 (iii) declaratory decree where no consequential relief is prayed:

Two hundred rupees.

(iv) to set aside an adoption;

One hundred lifty rupees.

Application under the Arbitration, Conciliation Act, 1996 (26 of 1996)

(i) for appointment of Arbitrator under section

When made before i) a Civil Judge:

ii) a District Judge:

iii) the High Court:

(ii) for court assistance in taking evidence under section 27; when made before i) a Civil Judge;

ii) a District Judge;

iii) the High Court;

(iii) for seeking enforcement of an award under section 36: when made before i) a Civil Judge;

ii) a District Judge;

iii) the High Court;

(iv) for setting aside the arbitral award under section 34:

When made before i) a Civil Judge;

ii) a District Judge:

iii) the High Court:

8.(b) Memorandum of appeal under section 37;

Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908 (5 of 1908)

One hundred firry rupees.

Two hundred fifty rupees.

Five hundred rupees.

One thousand rupees.

Two hundred fifty rupees.

Five hundred rupees.

One thousand rupees.

One thousand rupees or one percentum of the amount awarded in the Award, whichever is more.

One thousand rupees or one percentum of the amount awarded, whichever is more.

One thousand rupees or one percentum of the amount awarded, whichever is more.

Or. hundred tifty Rupees.

Every petition under the Divorce Act. 1869 (4 of 1869) except persions under section 44 of the same Act, and every memorandum of appeal under section 55 of the sime Act.

One hundred fifty rupees.

Plaint or memorandum 11. of appeal under the Parsi Marriage and Divorce Act. 1936 (3 of 1936).

One hundred fifty rupees.

12. Plaint or memorandum of appeal in a suit by a reversioner under any customary law in force in the National Cupital Territory of Delhi for declaration in respect of an alienation of an ancestral land.

One hundred fifty rupees.

13 Application memorandum of appeal for relief under the Delhi Rent Control Act, 1958 (59 of 1958).

One hundred fifty rupees.

14. unsecured) or a claim to set off made ngainst such claims or counterclaims under the Banking Companies Act, 1949 (10 of 1949).

Claims for money (a) Where the amount does not (whether secured or exceeds two thousand five hundred rupces.

One hundred fifty rupees.

where the amount exceeds (6) two thousand five hundred rupees but does not exceeds ten thousand rupees, a

Two hundred fifty rupees.

(c) where the amount exceeds ten thousand rupees.

Five hundred rupees.



Memorandum of appeal from an order or decision passed under the provision of section 45B of the Banking Companies Act, 1949 (10 of 1949).

15

Where the amount exceeds five thousand rupees but does not exceeds ien thousand rupees.

One thousand rupees.

(b) where the amount exceeds ten One thousand five hundred rupees.

Execution petition secking enforcement of any Judgment, order or decree passed by any court.

(a) When filed before a Civil Two hundred fifty rupees.

(5) when filed before a District Five hundred rupees.

(c) when filed before the High One thousand rupees.

| Transfer  | pet   | ition | un   | uer. |
|-----------|-------|-------|------|------|
| section 2 | 1 0!  | the C | ode  | of   |
| Civil Pr  | oced  | ure,  | 19   | 320  |
| or under  | Secti | ons   | 402  | to   |
| Criminal  | IIIC  | Proc  | edu. | 01   |
| 1973 (20  | f 197 | 4)    |      | ٠.   |

- (a) When filed befire Session Five hundred rupees. Judge/District Judge.
- When filed before High One thousand rupees. (6) Court.
- When filed before Chief Two hundred fifty rupees. Metropolitan Magistrate.

Five thousand rupees.

18. Election petition under the Representation of People Act, 1951 143 of 1951).

119 Petition under section 482 of the Code of Criminal Procedure. 1973 (2 of 1974) before the High Court.

Two hundred and fifty rupees.

20. . Criminal petition under section 397 of the Code of Criminal 1973 (2 of 1974).

revision when filed before the High Court." One hundred rupees.

Procedure, when filed before a Sessions Judge.

Fifty rupees.

21. Criminat Revision Petition under section 401 of the Code of Criminal Procedure, 1973 (2 of 1974), before the High Court.

One hundred rupees.

22 Bail application under section 437 or section 438 of the Code of Criminal Procedure. 1973 (2 of 1974)."

When filed before the High Court.

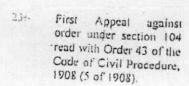
Two hundred fifty rupees.

when filed before a Sessions Judge.

One hundred rupees.

when filed before a Metropolitan Magistrate.

Fifty rupees.



When filed before the High Court. . Two hundred and fifty rupees.

when filed before any other court. One hundred and fifty rupces. exercising appellate jurisdiction.

- Under the Companies Act, 1956 (1 of 1956) -
  - (i) Any proceeding relating to winding up of a company under chapter Il of part VII of the said Act.

Two thousand and five hundred

| (ii) For   | any   | pro   | cece | line |
|------------|-------|-------|------|------|
| seeking    | sanc  | tion  | of   | the  |
| court to   | the   | sch   | eme  | ol   |
|            | c     |       |      |      |
| arrangen   | ent.  |       |      |      |
| reconstru  | ction |       |      | or   |
| amalgam    | ation | etc.  | Am   | der  |
| chapter \  | V of  | pari  | VI   | of   |
| the said A | CL.   |       |      |      |
| (iii) Any  | pro   | 'and  | no.  | 10   |
| prevent    | 15.0  | Olana | 115  | in   |
| and/or i   | nism  | oppo  | -551 | 011  |
| or any     | othe  | i in  | die  | int  |
| iction und | der c | hant  | uic. | 111  |
| of part V  | I ni  | the   |      | 14   |
| Act.       | . 01  | HIC   | 251  | ICI  |
|            |       |       |      |      |
|            |       |       |      |      |

(iv) Any other petition under the said Act for taking any judicial action.

(v) Any appeal under the Companies Act, 1956 (1 of 1956).

25. Caveat application

26

27.

39.

When filed before a Civil Judge. .

when filed before a District Judge.

when filed before the High Court.

Contempt petition under the Contempt of Court Act, 1971 (70 of 1971).

Appeal under the Contempt of Court Act. 1971 (70 of 1971)

Claim petition under the Filed before a Motor Accidents One hundred rupees. 38: Motor Vehicles Act, Claims Tribunal, 1988 (59 of 1988).

Appeal under the Motor Vehicles Act, 1988 (59 of 1988) against the award passed by a Moror Accidents Claims

Any suit or petition under the Intellectual Property Rights.

Tribunal.

When filed before a Civil Judge.

Five hundred rupees.

wo thousand and five hundred

Two thousand and five hundred rupees.

Two hundred and fifty rupees.

Five hundred rupees.

One hundred rupees.

Two hundred fifty rupees.

Five hundred rupres.

One hundred rupees.

One hundred rupees.

Two hundred and fifty rupees.

when filed before a District Judge.

One thousand rupees.

when filed before the High Court. .

Five thousand rupees.

Appeal relating to and under the Income Tax Act, 1961 (43 of 1961) or the Wealth Tax Act, 1957 (27 of 1957).

Five thousand rupees.

Any suit under the 32. Partnership Act, 1932 (9 of 1932) for rendition of accounts and/or partition or for any relief under the Limited Liability Partnership Act. 3008.

When filed before a Civil Judge.

One hundred or one percentum. of the valuation of the suit, whichever is more:

when filed before a District Judge. ...

Two hundred fifty or one percentum of the valuation of the suit whichever is more;

when filed before the High Court.

Five hundred or one percentum. of the valuation of the sult whichever is more.

Revision petition under 33. section 115 of the Code of Civil Procedure, 1908 (5 of 1908), filed before the High Court.

Five hundred rupees.

Revision petition filed 34. under the Delhi Rent Control Act, 1958 (59 of 1958) against the order of the Rent Controller or Rent Control Tribunal. filed before the High Court.

When filed before a Civil Judge.

Five hundred rupces.



Any other suit or petition 35. not covered hereinabove

One hundred rupees.

when filed before a District Judge.

Two hundred and fifty rupees.

when filed before the High Court.

Five hundred rupees."

(Tarun Sahrawat)

Addl. Secretary (Law, Justice & L.A.)